## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO 1943 ANSWERED ON FRIDAY, THE 29<sup>TH</sup> DECEMBER, 2017 [8 PAUSHA, 1939 (SAKA)]

## **INSOLVENCY AND BANKRUPTCY RULES**

1943. SHRI JAYADEV GALLA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether his Ministry has expanded Insolvency and Bankruptcy Rules to individual businesses in the country; and
- (b) if so, the details thereof and the reasons therefor?

## ANSWER

THE MINISTER OF STATE FOR LAW AND (SHRI P.P CHAUDHARY)
JUSTICE AND CORPORATE AFFAIRS

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री पी.पी. चौधरी)

(a) & (b): No, Madam. The provisions of Insolvency and Bankruptcy Code, 2016 relating to insolvency resolution and bankruptcy for individuals and partnership firms are yet to be notified.

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